

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 125/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for 400 kV D/C Meerut-Kaithal (Quad) Transmission Line along with associated bays under “Northern Region System Strengthening Scheme-XI” in Northern Region.
- Date of Hearing** : 3.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri R.B. Sharma, Advocate, BRPL
Shri Megha Bajpeyi, BRPL
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 400 kV D/C Meerut-Kaithal (Quad) Transmission Line along with associated bays under “Northern Region System Strengthening Scheme-XI” in Northern Region. The instant asset was declared under commercial operation on 1.11.2010 and its tariff for 2014-19 period was approved by the Commission vide order dated 15.2.2016 in Petition No. 495/TT/2014.



- b. No Additional Capital Expenditure has been claimed in the instant petition for 2014-19 and 2019-24 tariff periods and the capital cost admitted by the Commission in order dated 15.2.2016 and change in MAT rates. Rejoinder to the reply of UPPCL has been filed.
3. Learned counsel for BRPL and BYPL sought four weeks' time to file reply to the Petition.
4. The Commission directed BRPL and BYPL to file their reply by 18.3.2021 and rejoinder, if any, by the Petitioner by 25.3.2021. The Commission also directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted and to complete the pleadings in all future cases beforehand.
5. The matter shall be relisted on 31.3.2021.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

